DoT and the recommendations of Telecom Regulatory Authority of India (TRAI) were also sought on 24.11.2008 which was received on 12.03.2009. Accordingly, Government on 23.07.2009 issued amendments to UAS Licence agreements, as detailed below:—

- (i) There shall be a Lock-in-period for sale of equity of a person whose share capital is 10% or more in the UAS licensee company on the effective date of UAS licence and whose net-worth has been taken into consideration for determining the eligibility for grant of UAS license, till completion of three years from the effective date of the UAS licence or till fulfilment of all the rollout obligations under clause 34, whichever is earlier.
- (ii) Issue of additional equity share capital by the UAS licensee company by way of private placement/public issues is permitted. However, such a person [on whom the Lock-in condition applies as per para (i) above] shall not transfer in any manner such as sale, assignment etc., his share capital directly or indirectly to any other person during lock-in period i.e. the invested amount in the shareholding by the equity holder shall not be reduced in any circumstances during the lock-in-period.
- (iii) In case of issue of fresh equity, within the lock-in-period the declaration of dividend and/or special dividend shall be barred.
- (iv) The provision of lock-in-period shall not apply, in pursuance to enforcement of pledge by the lending financial institutions/banks in the event of defaults committed by the UAS licensee company.

## Hoarding of spectrum

3200. SHRI MAHENDRA MOHAN:
DR. JANARDHAN WAGHMARE:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether some of the telecom companies were alleged to be involved in hoarding of spectrum in the country;
- (b) if so, the details thereof along with the names of companies found involved during the last three years and the current year; and
  - (c) the steps taken/being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No, Sir. Initial spectrum is allotted to the mobile telecom companies as per the provisions for service license agreement subject to availability. Additional spectrum beyond initial spectrum is allotted as per guidelines/orders/criteria in force at the time of such allotment subject to availability.

(b) and (c) Do not arise in view of (a) above.